

PART-II**HARYANA GOVERNMENT****LAW AND LEGISLATIVE DEPARTMENT****Notification**

The 26th June, 2026

No. Leg. 27/2026.— The following Ordinance of the Governor of Haryana promulgated under clause (1) of article 213 of the Constitution of India, on the 26th June, 2026, is hereby published for general information:-

HARYANA ORDINANCE NO. 3 OF 2026**THE HARYANA MUNICIPAL CORPORATION (AMENDMENT) ORDINANCE, 2026****AN****ORDINANCE**

further to amend the Haryana Municipal Corporation Act, 1994.

Promulgated by the Governor of Haryana in the Seventy-seventh Year of the Republic of India.

Whereas the Legislature of the State of Haryana is not in session and the Governor is satisfied that circumstances exist which render it necessary for him to take immediate action;

Now, therefore, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Haryana hereby promulgates the following Ordinance:-

1. This Ordinance may be called the Haryana Municipal Corporation (Amendment) Ordinance, 2026. Short title.
2. Sub-section (1) of section 329 of the Haryana Municipal Corporation Act, 1994 shall be omitted. Amendment of section 329 of Haryana Act 16 of 1994.

CHANDIGARH:
THE 26TH JUNE, 2026

PROF. ASHIM KUMAR GHOSH
GOVERNOR OF HARYANA

AMARJIT SINGH,
SPECIAL SECRETARY TO GOVERNMENT, HARYANA,
LAW AND LEGISLATIVE DEPARTMENT.